

**Indian Forest (Tripura Amendment) Act, 1984**

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*Agartala Saturday, March 16, 1985 A. D.*  
*Phalguna 25, 1906 S. E.*

Government of Tripura  
Law Department.

NO. F. 2(1)-LAW/LEG/85                      Dated, Agartala, the 26th February, 1985.

The following Act of the Tripura Legislative Assembly received assent of the President of India on 13-12-1984 and is hereby published for general information :—

TRIPURA ACT NO. 10 OF 1984.

THE INDIAN FOREST (TRIPURA AMENDMENT) ACT, 1984.

AN  
ACT

*to amend the Indian Forest Act, 1927 in its application to the State of Tripura.*

Whereas it is expedient to amend the Indian Forest Act, 1927 (16 of 1927) in its application to the State of Tripura, for the purposes and in the manner herein after appearing ;

It is hereby enacted in the Thirty-Fifth Year of the Republic of India, by the Legislature of Tripura, as follows :—

title and  
enactment.

1. (1) This Act may be called the Indian Forest (Tripura Amendment) Act, 1984.

(2) It shall come into force at once.

ation.

2. The Indian Forest Act, 1927 (hereinafter referred to as the principal Act) shall, in its application to the State of Tripura, be amended for the purposes and in the manner hereinafter provided.

Amendment of section 2.

3. In Section 2 of the principal Act,—

(a) In clause (4)—

(i) in sub-clause (a), for the words “and myrobolams”, the words “myrobolams, gum, sal seeds, sal leaves, kendu leaves, wild animals, skins, tusks, horns and bones, and all other parts of produce of wild animals” shall be substituted ;

(ii) in sub-clause (b), in item (iii), the words “Wild animals and skins tusks, horns and bones” and the words “and all other parts of produce of animals” shall be omitted ;

(b) after clause (7), the following clause shall be inserted namely :—

“(8) ‘wild animals’ shall have same meaning as defined in the Wild Life (Protection) Act, 1972”.

Insertion of new section 51A.

4. After section 51 of the principal Act the following section shall be inserted, namely :—

Power to regulate manufacture and preparation of articles based on forest produce.

51A. (1) the State Government may make rules,—

(a) to provide for the establishment, and regulation by licence, permit or otherwise (and the payment of fees therefor), of saw mills and other units including factories engaged in the manufacture of preparation of the following articles :—

(i) Katha (Catechu) or Kuth out of Khair wood ;

(ii) plywood, veneer and wood-panel products ;

(iii) preparation of matchboxes and match splints ;

(iv) boxes including packing cases made out of wood ;

(v) such other articles based on forest produce as the State Government may, by notification in the Official Gazette, from time to time, specify ;

(b) to provide for the regulation by licence, permit or otherwise, of procurement of raw materials for the preparation of the article mentioned in clause (a), the payment and deposit of fees therefor and for due compliance of the conditions thereof, the forfeiture of the fee so deposited or any part thereof for contravention of any such condition, and the adjudication of such forfeiture by such authority as the State Government may, by notification in the Official Gazette, specify.

(2) The State Government may prescribe, as penalties for the contravention of any rules made under this section, imprisonment for a term which may extend to six months, or fine which may extend to five hundred rupees or both,”



Amendment of  
section 52.

5. In Sub-Section (1) of section 52 of the principal Act, for the words "carts or cattle", the words and mark "carts, vehicles or cattle" shall be substituted.

Amendment of  
section 53.

6. In section 53 of the principal Act, for the words "carts or cattle", the words and mark "carts, vehicles or cattle" shall be substituted.

By order of the Governor,  
S. M. Lodh,  
Under Secretary to the  
Government of Tripura.

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*Agartala, Wednesday, May 20, 1987 A. D.*  
*Vaisakha 30, 1909 S. E.*

GOVERNMENT OF TRIPURA  
LAW DEPARTMENT

No. F. 1(10)Law/Leg/86.

Dated, Agartala, the 11th April, 1987.

The following Act of the Tripura Legislative Assembly received assent of the President on 4-4-1987 and is hereby published for general information.

Tripura Act, No. 8 of 1987.

Indian Forest (Tripura Second Amendment) Act, 1986.

AN

ACT,

*further to amend the Indian Forest Act, 1927 in its application to the State of Tripura.*

WHEREAS it is expedient further to amend the Indian Forest Act, 1927 (16 of 1927) in its application to the State of Tripura, for the purposes and in the manner hereinafter appearing :—

It is hereby enacted in the Thirty Seventh year of the Republic of India, by the legislature of Tripura, as follows :—

Short title &  
Commence-  
ment.

1. (1) This Act may be called the Indian Forest (Tripura Second Amendment) Act, 1986.

(2) It shall come into force at once.

Application

2. The Indian Forest Act, 1927 (hereinafter referred to as principal Act) shall in its application to the State of Tripura be amended for the purposes and in the manner hereinafter provided.

Insertion of  
new section

3. After Section 52 of the Principal Act, the following new section shall be inserted, namely :—

“Confiscation 52A. (1) Where a Saw Mill is established, of saw mill etc. maintained or operated without a licence or without renewal of a licence the authorised officer may order confiscation of the stock of wood together with whole or portion of the plants, machinery, implements, tools, and equipments of the Saw Mill.

(2) Where the authorised officer seizes under sub-section (1) of Section 52 any forest produce or where any such property is produced before the authorised officer after seizure by any Forest Officer and he is satisfied that a forest offence has been committed in respect of such property, such authorised officer may, whether or not a prosecution instituted for the [commission of such forest offence, order confiscation of the property so seized together with all tools, equipments, ropes, chains, boats, carts, vehicles and cattle used in committing such offence.

(3) No order confiscating any property shall be made under Sub-Section (1) or Sub-section (2) unless the person from whom the property is seized and in case the owner of such property is known, such person is given—

- (a) a notice in writing informing him the grounds on which it is proposed to confiscate such property ;
- (b) an opportunity of making representation in writing within such reasonable time as may be specified in the notice against the grounds for confiscation ; and
- (c) a reasonable opportunity of being heard in the matter.

(4) Any Forest Officer not below the rank of Conservator of Forests empowered by the State Government in this behalf by notification, may within 30 days from the date of order of confiscation by the authorised officer under sub-section (1) or sub-section (2) either suo-moto or on application, call for and examine the records of that order and may make such inquiry or cause such inquiry to be made and pass orders as he may think fit.

Provided that no order prejudicial to any person shall be passed without giving him an opportunity of being heard.

(5) Any persons aggrieved by an order passed under sub-sections (1), (2) or (4) may within thirty days from the date of communication to him of such order, appeal to the District Court having jurisdiction over the area in which the property has been seized and the District Court shall after giving an opportunity to the parties to be heard ; pass such order as it may think fit and the order of the District Court so passed shall be final. Where an order of confiscation of any property passed under sub-section (1) or sub-section (2) or sub-section (4) has become final in respect of the whole or any portion of such property ; such property or the portion there of ; as the case may be shall vest in the State Government free from all encumbrances.

Explanation. For the purposes of this section authorised officer means an officer not below the rank of Assistant Conservator of Forest authorised by the State Government by notification."

S. R. Sinha  
Deputy Secretary, Law.